

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 1715 of 2011

(Arising out of Order-in-Appeal No. P-I/RKS/125/2011 dated 30.08.2011 passed by the Commissioner of Central Excise (Appeals), Pune-I)

M/s Indo Australian Hose Mfg. P. Ltd. Appellant
S. No. 662, Pune-Mumbai Road, Talegaon, Dabhade,
Pune – 410 506

Versus

Commissioner of Central Excise, Pune-I Respondent
ICE House, 41-A, Sasson Road, Opp. Wadia College,
Pune – 411 001

Appearance:

None for the Appellant

Shri Anil Choudhary, DC, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. S. SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86369 / 2019

Date of Hearing: 05.08.2019

Date of Decision: 05.08.2019

Per: Dr. D.M. Misra

Learned Advocate Shri Kiran Chavan for the appellant submits that they have withdrawn Vakalatnama from the said case.

2. Learned AR for the Revenue submits that the matter has been listed on several occasions and no one has appeared on behalf of the appellant nor any adjournment request has been

filed. He submits that further adjournment will not yield any result.

3. Since the appellant is not serious in pursuing their appeal before this forum, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(S. Srivastava)
Member (Technical)

Sinha